

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No. 994/2022

FAHIMUDDIN

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 34418/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 59970/2022 - EXEMPTION FROM FILING O.T. and IA No. 34420/2022 - EXEMPTION FROM FILING O.T. and IA No. 59968/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Crl) No. 8585/2022 (II)

(IA No. 106157/2022 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 11230/2022 (II)

(IA No. 10760/2025 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 12285/2022 (II)

(IA No. 190216/2022 - EXEMPTION FROM FILING O.T. and IA No. 190214/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 03-04-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Appellant(s) : Mr. Kausar Raza Faridi, AOR

Mr. Rajeev Kumar Dubey, Adv.
Ms. Saroj Tripathi, AOR

For Respondent(s) : Mr. S.R. Singh, Sr. Adv.

Mr. Vikas Bansal, Adv.
Dr. Vijendra Singh, AOR
Mr. Deepak Goel, Adv.
Mr. Aniket Tiwari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1) Leave granted in the special leave petitions.
- 2) List the appeals for hearing after two weeks.
- 3) Soft copy of the original records be supplied to the learned counsel for the parties.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
ASSISTANT REGISTRAR